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02.5.2000 Hon. Mr. Justice Neelam Sengupta Reddy, VC
Hon. Mr. S. Biswas, A.M.

Heard learned Counsel for the applicant. The learned Counsel for the applicant submits that Respondent no. 2 rejected the representation of the applicant without proper consideration of the claim made by her for compassionate appointment for her son. Learned Counsel further requests a direction to the respondents to consider her son's case on merit and that the applicant is preferred to make further representation to the respondent no. 2.

In view of the above submission, the OA is disposed of at the admission stage directing the applicant to make another representation to respondent no. 2 for compassionate appointment of her son in an appropriate post and the respondent no. 2 is directed to consider the representation of the applicant as per rules on merits within 30 days of such representation.

S. B.
A.M.

VC